

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
KVR INDUSTRIES PRIVATE LIMITED

Relevant Particulars		
1	Name of Corporate Debtor	KVR Industries Private Limited
2	Date of Incorporation of Corporate Debtor	05 th October 1999
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Hyderabad Registration Number – 032640
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U17119TG1999PTC032640
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: H. No. 47-11-3, Dwarakanagar, Visakhapatnam – 530 016, Andhra Pradesh
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order: 12 th February 2020 Date of Receipt of Order: 15 th February 2020
7	Estimated date of closure of Insolvency Resolution Process	10 th August 2020 (180 days from 12 th February 2020)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Nandkishor Vishnupant Deshpande IBBI Registration No: IBBI/IPA-001/IP-P01399/2018-19/12181
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: Flat No. B/802, 8th Floor, B Wing, Building No. 6, Sukhvilla CHSL, Siddharth Nagar, Near Vivek College, Goregaon (West), Mumbai, Maharashtra, 400062 Email: nvdeshpande.ip@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpkvri@gmail.com
11	Last date for submission of claims	29 th February 2020 (14 days from date of receipt of order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of the **KVR Industries Private Limited**, vide its Order TCP(IB) No. 111/9/AMR/TP/2019 dated 12th February 2020; Copy of order received on 15th February 2020.

The creditors of **KVR Industries Private Limited** are hereby called upon to submit a proof of their claims on or before 29th February 2020 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Nandkishor Vishnupant Deshpande
Date and Place: 17th February 2020 and Mumbai

